## [श्री देवदत्त कुमार कीकाभाई पटेल]

इसमें जो स्वास्थ्य के साथ सीधा सम्बन्ध है, इस अधिनियम का जो उद्देश्य है, उससे उसकी पूर्ति हो सके।

जहां तक इस विधेयक को पारित करने का प्रक्त है, मैं समझता हूं, इसमें कोई आपत्ति नहीं है और मैं इस अधिनियम के अन्तर्गत जो संशोधन है, उसका अनुमोदन करता हूं।

DR. (MRS.) MANGLADEVI TAI.WAR (Rajasthan): I just wanted to say that food adulteration, as you know, is a very important subject from the health point of view and nowadays even atta and condiments which used to be prepared at home are sold in the market. There are big merchants who are dealing in these and these powdered articles are adulterated with very harmful things. I would suggest to the Minister that the classification of food articles may be done properly and greater vieilance should be exercised especially in regard to powdered articles because adulteration is not otherwise easily detected.

DR. DEBIPRASAD CHATTOPADH-YAYA: Sir, 1 have nothing to add except to point out that in section 14 A of the original Act there is provision for saving small sellers from the sins committed by the big manufacturers, etc. On the necessity of greater vigilance etc. there are no two opinions.

 $MR.\ DEPUTY\ CHAIRMAN$  : The question is:

"That the Bill be passed."

The motion was adopted.

## THE CONTEMPT OF COURTS BILL, 1968

MR. DEPUTY CHAIRMAN : Shri Gokhale.

SHRI BHUPESH GUPTA (West Bengal): Sir, I have a suggestion to make. Government have brought forward a number of amendments and some of them are of subsinitially in this House and then went to the Select Committee. The Select Committee had long deliberations. I was a member along with some other colleagues. It is agreed that it should be passed in the form in which it has come. We did not press very many amendments there. Now Government is sponsoring its own amendments. Some of them were rejected by the Select Committee. For instance amendment No. 3 in the list of amendments had been discussed in the Select Committee. And, Sir, it was rejected by the Select Committee and now the Government wants the majority-perhaps they have it here— to be used for pushing this thing. Sir, is it the proper way of functioning by a Select Committee? 1 can understand a Private Member doing this when they have failed. But the Government should not do it. I can tell you, Sir, Mr. Chavan presided.....sorry, Mr. Bhargava was the Chairman and Mr. Chavan was there and he pressed for something which he lost. When he lost, he said, "I accept the defeat". I thought he had very strong views. For example, he did not like the definition in the Bill. But he lost it and he was in a minority. Then, the next day, he gracefully said, "I have lost. But I stand by the majority decision of the Committee and that is my decision also." Sir, that spirit is sought to be broken here and violated and defiled by an amendment which has been brought in with a view \*o negating some of the good work which was done after the long deliberations in the Select Committee. I would, therefore, ask Mr. Gokhale to consider this matter and not to press us for this kind of thing and I hope he will have this much of generosity in this matter, after what he has done, like Mr. Chavan.

MR. DEPUTY CHAIRMAN: All right, Mr. Bhupesh Gupta. Yes, Mr. Gokhale.

THE MINISTER OF LAW AND JUSTICE/विधि और न्याय मंत्री (SHRI H. R. GOKHALE): Sir, I beg to move.

"That the Bill to define and limit the powers of certain courts in punishing contempts of courts and to regulate the procedure in relation thereto, as reported by the Joint Committee of the Houses, be taken into consideration."

Sir, I will deal with the points raised by Shri Bhupesh Gupta a little later. It is not a matter of pleasure for us to make alterations in the Report of the Joint Committee and when I deal with the amendments I will put before the House the reasons which, I think, are very strong reasons.

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SHRI BHUPESH GUPTA: Sir, that we have discussed...

(Interruptions)

SHRI H. R. GOKHALE: I will explain and I am sure I will be able to presuade you also.

SHRI BHUPESH GUPTA: Why should you persuade? You rely on your Secretary? I know you have got a Secretary in your Department who violates the Government decision. In Chandigarh he was canvassing the Constitution opinion against (Amendment) Bill.

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, please do not intervene now.

SHRI BHUPESH GUPTA: Sir, I have | got to. Sir, improper things should not be done. I am not blaming him. I know, Sir, it was very much opposed by the Secretary of the Ministry and everybody knows, Sir, that Mr. Gae was opposed to the nationalisation of the sugaar industry and his opinion was negated by the Attorney-General. Every body knows it. Sir, he is going to introduce-the Constitution (Amendment) Bill—the Constitution (25th Amendment) Bill—only this month and Mr. Gae was in Chandigarh in a seminar and he spoke against the Bill and to this also I will be coming.

Sir, Mr. Gae was speaking against it. I am sure if Mr. Gokhale had been there-lam sorry, he was not there he would not have agreed with us on this matter. Now, I am asking the Minister, "Please do not go by your Secretaries all the time". I shall come to this point when I speak. Now, Sir, we have got a letter from Shri Satya Pal Dang, a former Minister of Punjab, complaining against the manner in which. . .

(Interruptions)

MR. DEPUTY CHAIRMAN: Please sit down, Mr. Bhupesh Gupta. Yes, Mr. Minister.

SHRI H. R. GOKHALE: Sir, I am very sorry that my friend was anticipating some thing before hearing what I was going to say. I have great respect for what Mr. Bhupesh Gupta says and I have stated the position as it was at the time of the meeting of the Joint Committee. And it was after giving some consideration that I thought that these amendments should be brought before the House. These amendments are amendments moved not the

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instance of any Secretary-much less at the instance of Mr. Gae. He has nothing to do with these. I felt that there would be some serious constitutional difficulty if some of the amendments were not moved, and I will point out that serious constitutional difficulty. Otherwise, the danger is that the whole clause to which amendment is moved might bj struck down as unconstitutional. If I am able to persuade the House that the amendments are necessary, them I am sure the House will agree to the moving of the amendments, which are justified.

I was given to understand that at the Joint Committee session the then Home Minister, who was attending the Joint Committee unfortunately, I was not there at that, timemade it clear that he reserved the right to move an amendment later on. . .

SHRI BHUPESH GUPTA: No...

SHRI H. R. GOKHALE: Anyhow, we are doing with a very serious matter relating to contempt of court. . .

SHRI BHUPESH GUPTA: Where is his note of dissent...

MR. DEPUTY CHAIRMAN: Don't interrupt, Mr. Bhupesh Gupta.

SHRI BHUPESH GUPTA: He appended a note of dissent to the Select Committee's report. Therefore, what is the use of trying to influence some members? We were deeply impressed by Mr. Chavan. He took his defeat sportingly. He appended a note of dissent to the majority report. The Government was actually a oarly to that report...

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI BHUPESH GUPTA: If Mr. Gokhale is trying to influence some members, t would be bad.

SHRI H. R. GOKHALE: Sir. Ihe Bill is there mainly because we felt that the existing law with regard to contempt of court was uncertain, undefined an' unsatisfactory. It is a very serious and important matter, because any law relating to contempt of court touches upon two very vital rights of the citizens: One is the right to personal liberty, and the other is the right to freedom of expression. It was, therefore, thought at an earlier stag: that the whole position with regard to the law of contempt should be examined by an expert committee. And, as far back as in 1961, a committee with the then Additional Solicitor-General, Mr. Sanyal, as the Chairman, was That appointed. committee made comprehensive examination of the law and problems relating to contempt of court in the light of the position obtaining in our country and in the light of the position obtaining in other countries. The recommendations which the committee made took due note of the right to freedom of speech and personal liberty, the various provisions in the Constitution and the need for safeguarding the status and dignity of the court and the interests of administration of justice. The recommendations were generally accepted by the Government. Before accepting these recommendations, the considered views of various State Governments, Territories, the Supreme Court and other courts, the Judicial Commissioners, etc. were taken into consideration. A Bill known as the 'Contempt of Courts Bill, 1968' to give effect to the accepted recommendations of the committee was introduced in the Rajva Sabha on 27th February, 1968. The Rajya Sabha considered it, and considering the importance of the matter decided to refer it to a joint Committee of Parliament, who examined it in detail and also called 1 witnesses, including eminent lawyers, who I gave oral evidence before the committee. They finalised their report and submitted it to the Houses of the Parliament on the 23rd February, 1970.

Almost all the amendments proposed by the Joint Committee are acceptable to the Government, excepting a few, which, I think, touch upon the constitutionally of the respective provisions which are sought to be amended. One is to include an express provision that the presiding officer may also be liable to be charged with contempt of another court or of his own court in the same manner and in accordance with the

same procedure as any other individual. That was one of the proposals made in the Joint Committee.

Then I come to the power of a judge of a superior court to punish for contempt committed in cases where the alleged contempler desires that the case should be tried by another judge an abolition of the concept of contempt in relation to the imminent proceedings.

These are three matters in respect of which amendments are before the House.

I may incidentally mention that when I examine the Bill now, I find that there is going to be serious difficulty in the implementation of clause 19 ofthe present Bill also.

There is no amendment yet given to the House but I am examining the matter and I shall bring to the notice of the House the difficulty. It does not touch the question of principle it touches the question of the right of appeal of the citizen. The intention is that everyone who is convicted of contempt of court should have the right of appeal, as of right, to the higher court. Some technical difficulty was felt in the way in which the clause is now drafted. To set right that difficulty it may be necessary in the course of the debate to bring to  $t_{\rm ne}$  notice of the House a minor amendment to amend Clause 19 also.

SHRI AKBAR ALI KHAN (Andhra Pradesh): It will be only a verbal amendment?

SHRI H. R. GOKHALE: No, no, I will give a written amendment and circulate it. There is a slight alteration in the manner of drafting the Clause which raised some difficulty to a section of the litigants whose cases came up before the Judicial Commissioners and deprived them of the right of appeal, as of right, to the Supreme Court. But what is desired is that even those who are convicted by the Judicial Commissioners for contempt of court should have the same right of appeal to the Supreme Court as the others who are convicted by the High Courts. So. a minor amendment is suggested there. In the interests of the administration of justice and the smooth working of the courts these amendments

have been found to be necessary and they will be moved when the proper occasion for moving them comes. I will deal with the various' amendments when I move these amendments and I will explain to the House that in some cases, if these amendments are not moved, the very constitutional validity of the existing Clause can be called into question and the whole Clause can be struck down. The other amendments, according to me, are vital and necessary in principle, such as subjecting the Judges themselves to proceedings for contempt if the Judges s^y something in the course of the performance of their duties in court. The suggested Clause provides for hauling them up also for contempt. This, in my submission, is something which has never been found anywhere in the world.

SHRI BHUPESH GUPTA: How do you know? Have you gone to all the courts in the

SHRI H. R. GOKHALE: Well, I know it and when I say it, I say it with confidence. Mr. Bhupesh Gupta, you are welcome to point out to me whether such a thing exists.

SHRI BHUPESH GUPTA: The Judges are sacked by the Executive when they misbehave. They would be sacked by the Executive as is the case in many countries. But we cannot do so. Even in Parliament we have to move a Resolution and to get it passed it has to have the support of two-thirds majority and so many other things. Therefore, let us not go into this subject.

SHRI H. R. GOKHALE: 1 am talking of one thing. ..

SHRI BHUPESH GUPTA: We are also a little knowledgeable persons. I know, Mr. Gokhale, you are an ex-Judge, but we are not ignorant people. We know there are Constitutions in the world according to which Judges can be sacked straightway by the Governments there...

SHRI H. R. GOKHALE: I am talking of one thing; my friend is talking of another. 1 have never said anything about the Parliament or the Executive saying anything. The whole question is whether a Judge, in the due performance of his duties, of his

judicial functions while sitting in court, for what he says—I am yet to know—whether for such utterances he can himself be hauled up for contempt. The administration of justice will become impossible if at every moment of their functioning in court they are under the threat of being subject to applications for contempt of court. The working of the court will become impossible. Every day the courts will be flooded with umpteen applications against the Judges themselves and what I said was that in the limited knowledge which I have relating to this law I have not come across in any other country a provision that Judges speak something in the due performance of their duties and they themselves are hauled up for contempt. This, in my opinion, is a provision which is very dangerous to the independence of the Judiciary. I agree that Judges also must behave in a responsible manner and should not speak irresponsible things while performing duties as a Judge. But can you subject them to this threat that for the utterances they make while hearing a case an application can be made against them in the same court for haulting them up for court?

SHRI BHUPESH GUPTA: Which Clause you are talking about?

SHRI H. R. GOKHALE: Therefore, this is a matter in which I feel a reconsideration of one of the Clauses in the Bill is necessary and I have recommended it. [ will move the amendment when the occasion comes. The same provision is with regard to another amendment which I have to move, because I can understand the basic reason for saving that imminent proceedings should not be the basis for prosecution for contempt. Now, in principle I have no objection to this. I see the difficulty particularly felt by the journalists because they do not know when proceedings become imminent. You can define precisely when proceedings are pending, but it is very difficult to define precisely when they become imminent. The law as it is today is that Judges have the inherent power as courts of record and Judges of the High Court and Judges of the Supreme Court have the power to punish for contempt. There is the Constitutional provision in Article 129 pertaining to the Supreme Court, and a corresponding provision is also there pertaining to the High Courts. There-I fore, I will repeat that I agree with the I difficulty felt by the Members of the

Committee, why they thought that there should be no contempt only in respect of imminent proceedings. II' I was free, if 1 was not bound down by the constitutional provision, I would have readily agreed in principle, particularly lor the protection of journalists and said that imminent proceeding should be excluded. The difficulty which I am feeling today is that in the face of the constitutional provisions existing today, as courts of record the Supreme Court and High Coiin have been given the power to punish for contempt. What a court of record is, is not defined anywhere. That is accepted and known in common law in England; it is accepted and known in law in India. What the inherent powers of a court of law are, what a court of record is. is also not a matter of codification. It is accepted everywhere else; it is accepted here in India by courts. When article 129 says that powers of the Supreme Court and the powers of the High Court as a court of record to punish for contempt will not be taken away, it means that as a court of record they have the powers to punish for imminent proceedings also. If you exclude imminent proceedings you are infringing on the constitutional provisions of article 129 and the corresponding provisions with regard to High Courts. If I did not have this difficulty I would have said in principle I agree that the possible threat of journalists being hauled up should not be there and we should exclude imminent proceedings. But, as the Constitution today is. I am afraid, if we do not do this the whole clause which is now proposed will be struck down by the Supreme Court as violating article 129 and the corresponding articles pertaining to the High Courts. That is the only reason why, out of sheer necessity, that the amendment has been moved.

I do not want to elaborate on this; 1 will deal with the amendments when the occasion for discussing this amendment will come, and 1 hope to satisfy the House including my friend, Mr. Bhupesh Gupta. And 1 am quite sine that if he shows me a way out 1 will keep an open mind up tojthelast and consider whether it is still possible to get out of this difficulty; I only wish to be helped. I have looked into it very carefully and, as far as 1 can see, so long as the Constitution is not amended it is not possible to do so and I stand subject to correction. If get any

concrete help in the direction in which intentions exist in the minds of so many Members, particularly those who have been advocating, rightly, the cause of journalists, I will be glad.

With these introductory remarks 1 commend to the House the Bill as recommended by the Joint Committee of Parliament to be taken into consideration subject to the amendments which I will move later on.

The Question wes proposed.

SHRI M. RUTHNASWAMY (Tamil Nadu) : Mr. Deputy Chairman, Sir. this Bil' is to be welcomed because it aims at defining what contempt of court is. In regard to this matter we must bear in mind that the balance between the dignity, the reputation and the independence of courts of law and the right of the citizen to freedom of expression should be preserved. The balance between these important social values, namely, the dignity, reputation and independence of our courts of law and the freedom of expression—one of the guaranteed rights which a citizen enjoys-these two social values should be well balanced. This Bill attempts to keep this balance, to maintain this balance. But there are a few points in which the definition falls short of one's expectations. Thus, in clause 2, Subclause (1), any court may be alfected. That is to say, proceedings in any court in any part of the country may be called into question. Now, Sir, our country is a vast country and courts and centres of criticisms may be devided by huge distance. Thus the criticism of a court in Manipur made in the city of Madras may not affect, even when proceedings are going on, the dignity or the reputation or the independence of that court because even if the criticism is reported, it will take a long time before national newspapers reach such a distant place as Manipur. The well-known principle affecting these cases of Contempt of Court we find in various decisions of the United States'Courts. The doctrine of clear and present danger as enunciated by Mr. Justice Black in a U. S. A. case Bridges vs. California 194, was that the contempt must be clear and the consequence of this contempt must be near. That is to say, the court in question must be affected directly and immediately by any such criticism.

SHRI D.P. SINGH (Bihar): Mr. Deputy

Chairman, Sir, 1 welcome this Bill and its salient features. It is a great relief that some safeguard today has been provided and the area of uncertainty which was there all these years reduced. A.n innocent person willing to help the society might have trespassed into a field which is unknown and yet he was 11kel\ to have been trapped and punished for it. Of the same calibre, Mr. Deputy Chairman. I must point out at this stage, is the vagueness in the privileges of Parliament. In spile of 20 years that have lapsed after the Constitution, in spite of the provision in articles 194 and 105 of the Constitution dealing with the powers and privileges of Parliament and the State Legislatures, so far the privileges have not been codified. Again and again we have had criticism in the press and elsewhere that the privileges arc so uncertain as to keep a citizen in doubt as what to speak and what not to speak for fear that he might encroach on the forbidden field and land himself in an awkward situation. Similarly in the field of contempt of court it has been a very very dangerous situation and so far as in the common law no effort was made to define what contempt is. This time a negative attempt has been made. Apart from confining to the generalisation in various decisions it has not been clarified what is contempt. Through various provisions of course, care has been taken to point out what is not punishable as contempt. Even so that has provided some relief. But I must point out at this stage that here today we have the protection of the freedom of speech guaranteed in article 19(1) of the Constitution whereby people can speak what they like and talk what they like.

# [THE VICE-CHAIRMAN (SHRI AKDAR Au KHAN) in the Chair]

In spite of the fact that freedom of speech has been guaranteed in article 19 (I), it is a strange situation that has arisen from the decisions of the High Court and the Supreme Court in this respect. Now, the position is this. It is competent for Parliament to change the entire judicial system, but it is not competent for a citizen to canvass for this change. The moment you do it, the essential preliminary is that you have to tell what arc the evils obtaining today, what are the disastrous results obtaining in the courts. How are you going to remedy it. What has happened in this cour<sup>1</sup> or in the other court?

SHRI BHUPESH GUPTA: A High Court Judge touched the feet of the Home Minister to become a Supreme Court Judge. I had seen it with my own eyes.

SHRI D.P. SINGH: That may be your privilege.

SHRI BHUPESH GUPTA: I saw it with my own eves. Shri Govind Balabh Pant's feet were touched by a High Court Judge. I was sitting even in the same room. I was shocked to find a High Court Judge coming and touching his feet.

SHRI A.D. MANI (Madhya Pradesh): If it is true, you must reveal the name.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Order, order please. you should not interrupt.

SHRI A. D. MANI: He has raised a very important point.

SHRI BHUPESH GUPTA: Suppose 1 published it in my journal, I would have been guilty of contempt of court.

SHRI D. P. SINGH: The learned Law Minister is here and he is aware of the decision. The decision came in the Namboodiripad case. There what was put forward was that justice was not available to a person in the courts today, that it was balanced against the poor and loaded in favour of the rich. Where the evidence is balanced, instinctively the Judge is prone to believe or favour the potbellied. This was the statement, and in support of the statement what was canvassed for was this: "I belong to a very important party I have the right to advocate and say that the courts as constituted today are not in a position to deliver the goods." Article 19 (1) was there right in the face. Still it was said: Nobody denies your right to change it, This was the but you cannot talk about it. decision of the High Court and this was confirmed by the Supreme Court. We say that in a situation like this something must be done to remove the anomaly and remove the awkward situation. In the law of contempt as has been obtaining all these years, there are various provisions which have been extremely There is a provision like an unawkwara. qualified apology. Again and again people have said: I have not committed any wrong. 1 did not intend to insult you. If my statement inadvertently leads to that conclusion, here are my apologies. In normal life nobody would have any objection to such a thing,

but repeatedly in courts the decision has been that if it is a qualified apology, it shall never be accepted and a qualified apology is a contempt. I am happy that this awkward situation obtaining in the law today has been sought to be remedied. In clause 12 here it is specifically provided that even if a conditional apology is made in answer to a charge of contempt, then the proceedings have got to be dropped. Similarly, the provision in clause 13 says that no technical contempt shall be punishable but a contempt of a substantial nature. Section 96 of the Indian Penal Code says that a trifling offence shall not be tried and punished. That has been incorporated, and it is a very healthy step. Provision in regard to the immunity from punishment in cases where the details of a proceeding held in camera, details of a proceeding when the judge is holding court in the chambers, does not bar its publication—that has been suitably provided in clause 7, and it is in keeping with Mirajkar's case—the nine-judge decision of the Supreme Court—and it is a very healthy feature in this.

Coming to clause 16, we reserve also our comment when the learned Law Minister brings forward an amendment.

There are certain difficulties that are likely to arise as a result of the definition given under article 215, which is the power of the High Court, and article 129, which is the power of the Supreme Court, to punish for contempt, and it is based on the fact that they are described as 'courts of record.'

Unfortunately, many of these troubles that are obtaining in this country are there beacuse we have copied things in tolo from other countries, from the West particularly, and we have legislated by reference. Unfortunately we are made liable on the basis of what the law in England is, on the basis of something to which my own people have not given their thought or applied their mind. Likewise for punishing for breach of privilege, as you know, Sir, one has to go to the law of England and find out what are the privileges there. Similarly, in a matter like this, what is the attribute of a court of record, whether it is expanding, or whether it is contracting or whether it has the same meaning or whether it has changed its context and so on because, if we are forced to that situation where on the basis of a connotation of a court of record we have to punish for impending trials, then the request to the Law Minister would be to make a comprehensive amendment of the Constitution itself so that this anomaly may be removed. If you

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do provide for a situation beyond the stage of a pending litigation, that is bound to come in for serious attack. Even the law that you cannot speak about a pending litigation comes from the 12th century law that obtained in England. There were the grand jurors, there are the jurors. Everyone had the right to be tried by 12 countrymen. If you talk anything their minds would be prejudiced since all the decisions were on the basis Of what those 12 jurors or countrymen thought about it. Then, naturally, you keep their minds free, and they used to decide in three or four days. But here is a matter where you will see that if we are appointing eminent judges, if we are appointing judges who have experience for a long time at the bar, who are expected to have detachment, then the feet that they read in «the newspaper one version or another, normally should not be taken to pollute their minds. The idea was, as obtained from the law of England, that you are polluting the foundation of justice and therefore punishable. On that analogy, the decisions have gone to such extremes that one shudders to think as to how for we are depending on the law of England or what other countries will lead us to. There was the case of the Chief Minister of West Bengal. Mr. P. C. Sen had to go to the court. There was great scarcity of milk in West Bengal and the Milk Ordinance was promulgated whereby the preparation of sweets was forbidden. Somebody took in his head to challenge that ordinance. Now the Chief Minister addressed his people on the All India Radio, Calcutta and tried to explain the position, that the children would not get milk, that the military men would not get milk and, therefore, this was not the time for the people to prepare sweets. The result was that the jurisdiction of the Contempt of Court was invoked against him and he was punished. His punishment was upheld by the Supreme Court. That was all owing to the law that if you speak on the All India Radio about a pending proceeding the Judges are likely to hear, at least some of them, and their mind will get disturbed and they may not give correct judgment. So that is the logic of a pending matter. Now part of the evil has been sought to be removed and as for the rest, I am glad the learned Law Minister has said that he will keep his mind open and give further thought to it because that imbalance has got to be corrected and set right to give some relief.

Sir, two or three *more* provisions need mention in this context. Clause 15 speaks of a motion suo motu or at the instance of the

Advocate General, or if a citizen wants to move the court for a proceeding under the Contempt of Court Act, then prior sanction has to be taken from the Advocate General. That is intended to keep some check on unscrupulous or vexatious kind of proceeding and that, to my mind, is a very healthy feature. Sir, by and large, the provisions are intended to relax and give relief in situations which were very oppressive during the last 25-30 years particularly. Everybody knows the case of Mr. Young. Everybody knows how the Contempt of Court Act and its interpretation was carried to the extreme end where somebody was put in jail by Mr. Young because the former did not behave well. Mr. Young ordered, "You will not come out". And ultimately that man died. It is as a result of this the Contempt of Court thing came for the first time. He was transferred. Similarly, in England they used lo put people in prison because they would not behave well. 1 am glad all these things are being tried to be rectified and relief is being sought to be given.

SHRI P1TAMBER DAS (Uttar Pradesh): I would like to know one thing. We had just been listening that anything said for and against a particular case outside is punishable for contempt of court. When the lawyers argue a case for and against, 1 would like to know why they are not punished under the Contempt of Court Act.

SHRI D. P. SINGH: I might in form the hon'ble Member that they are punished. There is the case of Mohd. Sherif.

श्री जगदीश प्रसाद माथर (राजस्थान) : उपसभाध्यक्ष महोदय, में समझता हं कि कंटेम्प्ट आफ कोर्ट विधेयक के सम्बन्ध में हमको कंटेम्प्ट और किटिसिज्म में कुछ अन्तर करना चाहिए। जहां तक क्रिटिसिज्म का प्रज्न है, एक जनतंत्रीय समाज के अन्दर जहां प्रत्येक अपने उत्तरदायित्व को समझे, इस प्रकार की मान्यता लेकर चलते हैं, वहां हमका कन्टेम्प्ट और क्रिटिसिज्म के अंदर भेद रखना चाहिए क्योंकि अगर हम आज की परिस्थित में कुछ अंतर कर सकें तो हम एक कदम आगे बढेंगे, इसलिए भी कि जो कानुन अपने देश में कंटेम्प्ट आफ कोर्ट का है, अंग्रेजों के समय उसका उपयोग अपने देश के कई नेताओं के विरुद्ध भी किया गया । केवल इतना ही नहीं कि उन्होंने कोर्ट का कन्टेम्प्ट किया लेकिन जब

### | श्री जगदीश प्रसाद माथुर |

Contempt of Courts

उन्होंने ऋिटसाइज भी किया तो उनको उसका फल भगतना पडा । आज अगर सिविल कन्टेम्प्ट और क्रिमिनल कंटेम्प्ट के स्टिक्ट सेन्स के अंतर्गत भी चलें तो मझे लगता है कि हमारी जो फीडम आफ स्पीच या जो लिखने की स्वतंत्रता है, उसको भी हम पूरी तरह से इस देश के अंदर नहीं निभा सके । जैसा पीताम्बर दास जी ने कहा, जिस समय डिस्टिक्ट जज या हाईकोर्ट जज का फैसला होता है, इस कानन के मताबिक जब तक कि या तो उसकी अपील की मियाद खत्म नहीं होती तब तक कोई आदमी जजमेंट के संबंध में नहीं लिख सकता लेकिन आदमी लिख जाता है और उसको छाप देता है और अगर कोई वकील अपील करता है तो उसमें सारी बातें कहता है-द लर्नेंड जज हेज अर्ड आन् दिस पौइंट-उन्होंने यह गलती की है, उन्होंने यह डेसीजन गल्त ढंग से लिया है, अब अगर उसी समय किसी समाचारपत्र में ये सारी की सारी बातें छप जाएं कि अमक-अमक केस के अंदर अमुक जज ने जो निर्णय दिया है वह इन-इन दृष्टियों से बिलकुल गलत है, और वह कहेंगे डयरिंग द पेन्डेन्सी आफ द टायल-क्योंकि हाईकोर्ट के अंदर उसने अपील की है, सुप्रीम कोर्ट में उसने अपील की है-तो ये सारी बातें इसी काल के दौरान एक वकील अपनी अपील के अन्दर लिखकर, नीचे के जज ने जो कुछ भी निर्णय किया है उस सारे को क्रिटिसाइज करते हुए कि अमुक-अमुक मुद्दों के श्रंदर इस लर्नेड जज ने गलतिया की हैं, उनका निर्णय ठीक नहीं है, वह समझ नहीं सके-केबल द लर्नेड जज यह एक लिखने की बात होती है, तो इसी दौरान जैसा कि घारा 3 में लिखा है-

"....In thecaseof a civil or criminal proceeding, shall be deemed to continue to be pending until it is heard and finally decided, that is to say, in a case where an appeal or revision is competent, until the appeal or revision is heard and finally derided or, where no appeal or revision is preferred, until the period of limitation prescribed for such appeal or revision has expired;"

फाइनल डसीजन किसी कैस का, इसका मतलब यह हुआ कि जो केस नीचे से चला है,

सिविल जज के यहां से चला वह अगर सुप्रीम कोर्ट तक जाता है तो उस केस का निणंय होने में कितना समय लगेगा? और उसके बीच में जो विभिन्न निर्णय हुए उनके संबंध में छोटी अदा-लत ने क्या गलतियां की उसको लिखने के उपरान्त छप गया तो चुंकि उसका फाइनल डिसीजन ऊपर सुप्रीम कोर्ट तक जाकर होगा, और उस बीच में यदि किसी प्रकार की उसकी आलोचना नहीं की जा सकती, तो अगर इसकी आलोचना के संबंध में कोई अपना मत व्यक्त करे तो क्या होगा ? मैं जजेज की स्वतन्त्रता, जुडीशरी की इंडिपेंडेंस का हामी हं लेकिन जहां हमने जुडीशरी को बिलकुल इंडिपेंडेंट करने की मांग की है, वहां मैं सोचता हूं कि अगर इस संबंध में कुछ ऐसी बात लिखी गई, कोई आलोचना की गई, तो उसको इस रूप में लिया जाय कि वह ज्डीशरी को इंटरफेयर करने की बात करते हैं, तो इसका नीचे के तबके में अच्छा असर नहीं होता है। खास तौर से जो सिविल कंटेम्प्ट की बात है, किसी ने भी अगर कोई शब्द भी कहा, जैसे कि अदालत के अंदर मैंने ऐसे केसेज भी देखे हैं कि मजिस्टेट ने फैसला दे दिया और किसी ने कह दिया कि मेरे साथ अन्याय हो रहा है तो इतनी सी बात को लेकर मजिस्ट्रेट कहता है क्यों तुमने हमें इस प्रकार से कहा है. हमारे आदेश का विरोध किया है-क्योंकि कानुन में लिखा है शब्द डिसओबेज-यद्यपि उस व्यक्ति ने अपनी अनुभृति से ऐसा कहा होगा। तो जजेज को भी इतना टची नहीं होना चाहिए। लेकिन आज कई रूप में कंटेंम्प्ट आफ कोर्ट की प्रोसीडिंग्ज जारी हो जाती हैं। कई बार तो अगर कोई वकील जज से स्पष्ट रूप से मतभेद रखता है तो उसके खिलाफ भी कन्टेम्प्ट का केस चाल हो जाता है।

हमारे यहां पर जो कोर्टस है उनमें ज्यूडि-शरी का सँपरेशन जरूरी है। लेकिन आज भी जो एडिमिनिस्ट्रेशन मैंटर्स है या बहुत से ऐसे कानून जो हम बनाते हैं, आज भी इन कानूनों द्वारा एडिमिनिस्ट्रेशन कोर्ट्स में एस० डी० एम० या कलेक्टरों के कोर्ट में या जहां पर एडिमिनिस्ट्रेटर निणय देते हैं वहां पर स्पष्ट रूप में हम इन्टर-फियरेन्स की बात कहते हैं। आज भी पोलिटिकल

Bill. 1968

इंटरफियरेन्स होता है, जजमेंट बदले जाते हैं। और जज तथा मजिस्टेटों को दवाया जाता है इसलिए सेपरेशन आफ दि ज्यंडिशरी बहत आवस्यक है। लेकिन जहां पर इस तरह के एड-मिनिस्ट्रेटिव आफिसर हों, जो ज्यडिशियल मैटर्स पर बैठते हैं अगर उनके सम्बन्ध में किसी प्रकार यह बात मालम हो जाय कि वे किसी केस के सम्बन्ध में अमक-अमक मंत्री के दबाव में काम कर रहे हैं और किसी के खिलाफ निर्णय दे रहे हैं तो यह उचित बात नहीं है। अगर कोई एस० डी० एम० जो ज्यडिशियल आफिसर के नाते काम करता है अगर वह किसी तरह से किसी निर्णय के सम्बन्ध में हस्तक्षेप करता है और खिलाफ निर्णय देता है, तो ऐसे मौके पर हम कौन सा चैक लगाने की व्यवस्था कर रहे हैं जिससे कानन का दरुपयोग न हो। इसलिए मैं यह कहना चाहता हं कि इस दृष्टि से हम कौन सा चैक लगाने की व्यवस्था कर रहे हैं जिससे आम नागरिक को उसके मुकदमे के खिलाफ किसी एडमिनिस्टेटर द्वारा गलत निर्णय न दिया जा सके या फिर किसी दबाव में आकर निर्णय न दिया जा सके। हमें इसके बारे में विचार करना चाहिये कि इस तरह की चीज के बारे में कोई चैंक हो सकता है और जब तक कम्पलीट सैपरेशन आफ दी ज्याडिशरी नहीं होगी तब तक हमारे काननों का दुरुपयोग होने की सम्भावना बनी रहेगी।

Contempt of Cowls

इस सम्बन्ध में मैं यह भी निवेदन करना चाहता हं कि जब देश में लिखने की स्वतन्त्रता की दृष्टि से इस बात पर सोचता हं और जब किसी अखबार में किसी केस के दखल के बारे में खबर प्रकाशित होती है तो यह देखने में आता है कि जो हमारे प्रेस हैं, प्रेस की जो स्वतंत्रता है, उसमें कभी आई है क्योंकि अखबार-वालों के खिलाफ कई बार बहत बड़ी मात्रा में कंटैम्प्ट आफ कोर्ट के सम्बन्ध में केस विभिन्न अदालतों में मिलते हैं । जहाँ तक प्रचार का सवाल है, जनता को जानकारी देने का सवाल है, अगर किसी जज के खिलाफ या किसी एड-मिनिस्ट्रेटिव आफिसर के खिलाफ पब्लिक मीटिंग में बोलते हैं या किसी तरह की बातें अखबारों

में प्रकाशित होती हैं, तो ऐसी हालत में अखबारों के खिलाफ कंटैम्प्ट आफ कोर्ट होता है । सरकार के पास इस तरह की कोई व्यवस्था नहीं है कि वह किसी तरह का रिप्रेजेन्टेशन कर सकते हैं। Representation in any form or by visible representation की व्यवस्था होनी चाहिये। अगर हमको यह लगे कि जज किसी मकदमे में जानबझ कर गलत निर्णय दे रहा है और उसके खिलाफ कोई बात कही जाती है या लिखी जाती है तो वह कंटैमप्ट आफ कोर्ट में आ जाता है। इसलिए मैं चाहता हं कि माननीय मंत्रीजी इस तरह का प्रयत्न करेंगे कि आज की बदली हुई परिस्थित में जनता की जो आकांक्षाएं है वे पूरी हों और उन्हें ठीक तरह से न्याय मिले। मान-नीय मंत्रीजी पहिले सरकारी सर्विस में रह चके हैं लेकिन अब वे अपने पूराने बैंकग्राउन्ड को बदल कर नई काँग्रेस की प्रगतिशील समाजवादी व्यवस्था के अन्दर आ गये हैं। उन्हें तो पूराना अनुभव होगा जब वे अफसर रहे होंगे जबकि उन्होंने अंग्रेजों के समय नौकरी प्रारम्भ की होगी। और बाद में बिलकुल शद्ध जडीशियल माइन्ड से उन्होंने काम किया, लेकिन अब वे जनता में आए हैं और जो हमारी कठिनाइयां हैं न्यायालयों की मनमानी के कारण से. उनमें जो भ्रष्टाचार है वह रुके, उसके खिलाफ भी हम बोल सकें, कह सकें इस तरह की वातों पर अगर इस नए कानन के द्वारा प्रतिबन्ध आता है तो में मंत्री महोदय से निवेदन करूंगा कि उनको अब जनता के प्रतिनिधि के नाते और समाज में जो परिवर्तन जाना चाहते हैं और जनतंत्री समाज का सही रूप में निर्माण कर सकें इस नाते से जो कुछ खामियां रही हैं उन पर वे विचार करें।

SHRI K.CHANDRASEKHARAN (Kerala) Mr. Vice-Chairman, Sir. it is good that after u very long lime, after the publication of the Sanyal Committee Report, for the first time in this country, we are attempting to give a sound definition to the legal term"contempt of courts."

Sir, 1 should think that it was after a forme Chief Minister of Kerala was convicted fo

Contempt of (Soms

#### [ Shri K. Chandrasekharan ]

contempt of court by a majority judgment of the full bench, of the Kerala High Court, with Mr. Justice Mathevy, now in the Supreme Court, dissenting, and Its confirmation by the Supreme Court that the matter was sufficiently focussed before the public eye that the term "contempt of courts" needs to be defined. In that particular case, Sir, a former Chief Minister of Kerala had bitterly, very bitterly, criticised the judicial system that was in existence in this countiy rrd the role the judges appointed by nomination had played and were playing and had attempted to make a comparison with what prevailed in the Soviet Russia and in some other countries in the world, based on what he termed, Sir, as the Marxist philosophy of the role of the judicial courts. In the decision of the Supreme Court, the then Chief Justice of the Supreme Court had attempted to correct the Marxist leader as to what exactly, in that hon. Judge's view, the Marxist philosophy was. Whatever that be. Sir, such a criticism is possibly now outside the purview of contempt of court by virtue of the definition now contained in this Bill.

Sir, I have often wondered whether contempt of courts need not after all be punishable under the ordinary law of defamation. I am not trying to pose a particular view. But, Sir, I am only asking why, if there is no contempt of the executive wing of the Government except through the law of defamation, there should be a special provision for contempt of the legislatures and Parliament on the one side and contempt of courts on the other. I find, Sir, in one of the dissenting notes appended to the report of the Select Committee, this aspect was touched rather in detail. But I do not want to enter into this controversy at present, in view of the fact that the hon. Law Minister stated that our High Courts and the Supreme Court are courts of records by virtue of the definition contained in the clauses of the Constitution. And therefore there is an inherent power— may be borrowed from the English judicial system—by virtue of the very large definition of the term "court of record" for punishing contempt of court. And if that power is there, certainly, Sir, the 'contempt of court' should be defined by the statute.

Dealing with some of the amendments :hat the hon. Law Minister proposed to move,

it was stated in the beginning itself that these amendments are thought necessary in view of the constitutional provisions. I take that cue from that, and pose to the hon, Law Minister as to whether the definition of contempt of court' itself contained in this Hill is not likely to be struck down by the High Courts and the Supreme Court, in view of the fact that the High Courts and the Supreme Courts are 'courts of records', and, therefore, as courts of records enshrined by the words of the Constitution, the provisions in regard to definition of 'contempt of court' may constitute an inroad into those powers, so long as the words of the Constitution are not amended.

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May I, therefore, very seriously suggest to the hon. Law Minister, in consonance with the views already expressed by the hon. Member who followed my learned friend, Prof. Ruthnaswamy, that it is necessary to think in terms of amending the Constitution itself. I say this particularly because of one other reason also.

The hon. Law Minister was pleased to state that left to himself he would not like to move some of these amendments, for he would prefer to agree with what had been suggested by the select committee, particularly in regard to the criminal proceedings being not only pending but also being imminent in so far as contempt of court charge is concerned. I submit, Sir, that although this House should have greater say at the time when these amendments are moved, it is really necessary to consider particularly this amendment relating to criminal proceedings on a different basis than civil proceedings, in so far as civil proceedings would be treated as pending for the purposes of contempt of court, whether criminal proceedings which are imminent also and against which there may be certain words expressed, may turn out to be contempt of court; whether that difference now sought to be made in this amendment proposed to be moved, would not altogether be got rid of by an amendment of the Constitution.

Sir, we need not fear amendment of the Constitution. There are persons who express in this country that a large numbers of amendments have been moved during the years gone by and that we are attempting too much of constitutional amendments. That is not at all correct. In spite of the fact that economic

conditions and political conditions in this country have changed to a very large extent during the past two decades, we have not amended the Constitution to the extent that is necessary. It is the stark reality that we have to face. The hon. Dr. B.R. Ambedkar and the hon Jawaharlal Nehru, the then Prime Minister, moving Article 368 as it stands as a draft Article at that time with a different number, had said that the Constitution was flexible and the Constitution had been deliberately kept flexible so that there could be amendments to the Constitution and the Constitution might be brought in consonance with the changes that are necessary for both administration, legislation, and the other wing of the Constitution, the performance of judicial functions. 1 would submit therefore, Sir, that, instead of amending the Select Committee Report, instead of, if 1 may say so, putting a bad law just for puropses of putting the legislation in tune with a bad provision in the Constitution, is it not necessary that we think of enacting a good law as contained in the Select Committee Report and make the Constitution in tune with the good law?

Then, Sir, the amendments that are proposed to be moved are of a very vital nature and, if I may say so, considerations of propriety demand that, if such amendments are really to be pressed, even after the discussion that we would have had and the hon. Minister would have replied, if the hon. Minister was still to feel that these amendments have to be pursued, I would particularly suggest to the hon. Minister to reconsider the entire issue and consider whether this Bill, as reported by the Select Committee, should not go back to the Select Committee to reconsider these aspects that the hon. Minister is now putting forward.

Sir, three other aspects more, and 1 shall be done with it, I shall deal with a small aspect.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): When the House is seized of the situation why should it go back to the Select Committee?

SHRI A. D. MANI: You can move an amendment to that effect.

SHRI K. CHANDRASEKHARAN: I know all those technical procedures but certainly, when we are having a general discussion at this consideration stage, I think it relevant and proper. Sir, to submit this, and I am not elabo-

rating upon that aspect with more words than what I have already spoken.

Now, Sir, this Bill, as per its Clause I, is not to apply to the State of Jammu and Kashmir 1 have yet to learn from the hon. Minister, as to whether there is any particular reason, as to whether there is any law on the subject already in Jammu and Kashmir and whether that is the reason why it is not being extended. Sir. it was just an hour or so back that we extended the Prevention of Food Adulteration Act, by a stmll amendment, to the State of Jammu and Kashmir. As you know, Sir, every time we meet, there are at least one or two legislations by way of Amending Bills merely for the purpose of extending the parent enactments to Jammu and Kashmir. I do not know why at this stage itself this Bill should not be extended to the State of Jammu and Kashmir

Sir, another very vital thing that I want to impress on this House is that the distinctions that were sought to be made in regard to contempt of court made by a publication in the press, that were very much there in the original Bill that was introduced in this House, were to a large extent modified and reduced by the work of the Select Committee. amendments now being moved by the hon. Minister would create difficulties so far as press publications are concerned. In respect of an impending criminal proceeding a person in the locality or a person who is concerned with it would certainly know about it. And knowledge can be imputed to him that he had stated so knowing full well that the matter will be brought into court the next day or the coming week. But if he is a very important person—a political leader—and he says that in the course of the public speech in a particular locality and that is taken by the press for publication, the prefs, so far as it is concerned, -the working journalists, I mean the correspondent who reports, much less the journalist in charge who edits the same and practically publishes the same—had no knowledge of that and yet, the provisions would make the press liable for contempt of court for publication of a matter which is a criminal matter and which is likely to come to court so that it would be called an imminently impending criminal proceeding. May I submit that this difficulty that would be caused to the press should be removed?

I find from the Select Committee's Report that one of the witnesses that had been examined by the Select Committee was Mr. Karaniia.

#### [ Shri K. Chaiidrasekharm. J

Editor of the Blitz. I think the largest number of contempt of court cases had been charged against Mr. Karanjia, and in the Kerala High Court I myself tod, once or twice, the opportunity to defend Mr. Karanjia in contempt of court cases in regard to publications that appeared in the Blitz and I personally found it rather difficult in view of the case law that existed ana in view of his previous convictions, to defend him and get him out.

SHRI P1TAMBER DAS: You could not get concessions for old customers!

SHRI K. CHANDRASEKHARAN: And it was only on account of the fact that the learned Judges were prepared at some stage or other, to accept an apology that was tendered that even Mr. Karanjia could get out without a sentence of imprisonment being imposed upon him. I heard the hon. Member, Mr. Mani, at the lunch table this noon saying that he too had been involved in a number of contempt of court cases.

SHRI A. D. MANI: Three or four times.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Is it only in contempt of court cases or other cases also?

SHRI K. CHANDRASEKHARAN Contemnt of court cases in regard to publications made in the Hitavada of which he is the Managing Editor.

These publications in the press, particularly in the form of statements made by political leaders and about murders and arson and other offences of a criminal nature on account of political difficulties and on account of political reasons are on the increase, and these are likely to be publicised. And for each item of publication if the press is to be drawn into cares of contempt of court, it will be a very bad thing so far as the fourth estate is concerned. I would therefore suggest to Hie hon. Law Minister to consider this aspect of the case; I have no doubt that he must have considered these aspects of the case also because these aspects are highlighted largely in the amendments made by the Select Committee and in the dissenting notes attachea to the Select Committee Report.

Then, Sir, another thing that I would like to highlight is the necessity to put in the word "wilful" so far as the Contempt of Courts Bill is concerned. Many stray words are spoken

many stray things are written, nd 1 should think that from the very point of view of the sanctity of the courts as such, such minor things should not be contempt of court. I would, therefore, very seriously suggest that only wilful contempt of court should be made punishable under the law. Lastly, Sir, with regard to the sentences, I would like to say a few words. The punishment clause provides for imposing the sentence for imprisonment. The sentence of imprisonment according to me should not be imposed in the case of first offenders and the discretion to impose a sentence of imprisonment, not a mandatory sentence of imprisonment, may be in respect of only persons who commit repeated offences. I submit, Sir, that these might kindly be considered at the time when further provisions of the Bill and further stages of the Bill are gone into by this august House. Thank you.

SHRI K.P. MALLIKARJUNUDU (Andhra Pradesh): Mr. Vice-Chairman, Sir, I welcome this measure and 1 congratulate the Law Minister for bringing forward this measure. Sir, you know the concept of 'Contempt of Court' owes its origin to the common law of England. According to the common law of England, there are Courts of Record which are vested with the power of punishing persons for contempt of court. It is stated that Courts of Record are the courts where permanent records are to be maintained, and these Courts are given the power of punishing for the contempt of court. I should think that it is a good legal principle which would help in the administration of iustice. While we are living in a free world and we value freedom of expression very much, it is necessary, in my opinion, to have reasonable restrictions on this freedom of expression. But at the same time, I know that while administering this law of freedom, surely many difficulties have to be surmounted. Therefore, before this Bill is brought forward, there was the contempt of law as adumbrated by courts of law. So far as I know, there are four enactments which mention about this contempt of coun. One is the Constitution of India. The second is Contempt of Court Act passed in the year 1952. The third is the Criminal Procedure Code and the fourth is the Indian Penal Code. To my knowledge these are four enactments wherein we find something about the law of contempt of court and its procedure. Sir. as has already been stated, Articles 129 and 215 deal with Courts of Record. According to Article 129, the Supreme Court is a Court of Record while .ccording to Article 215, High Courts are the

Courts of Record and by virtue of their being Courts of Record, they are given power explicitly by the Constitution to punish for the contempt of court. Again there is the existing Act of 1952 which is so small that it contains nothing definite about the contempt of court. No definition has been given there. 1 think its definition is very necessary; otherwise the courts will be free to interpret the words 'contempt of court' as they like and in my opinion it is not fair that the courts should be given that power, because they are the institutions affected by this contempt of court. I am glad that this has now been done in this Bill. Sir, according to this Bill, the contempt is divided into two parts e. Civil contempt and criminal contempt. That is the classification according to the nature of the contempt, but we find according to the procedure that there are two kinds of contempt.

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There are contempts committed in the face of the courts and there are contempts committed outside the courts, the only difference being that the procedure in regard to the former class of cases is summary while the procedure in the other class of cases is not summary but regular. Sir, in the Criminal Procedure Code we find sections 480 to 487. They deal with cases of contempts of court which are committed in the presence of the court and the law provides for a summary disposal of those cases. But in other cases where they constitute an offence under the Indian Penal Code sections 175, 178, 179, 180 and 228 and Chapters X and XI they are triable by a court of law; they are not subject to this summary procedure at all. So this Bill enunciates these two classifications of contempt, namely, criminal contempt and civi 1 contempt on the one hand and the contempt committed in the view of the courts and contempt commuted outside. I am glad this has been done; this is an acceptable classification.

Then I have certain doubts. For example there is the clause 13 which 1 think r redundant and superfluous. I should think it is enough if these words are included in the definition itself. While clause 2 defines what is contempt of court clause 13 says that certain contempts are not punishable by saying that it is only punishable wl en it substantially interferes or tends substantially to interfere with the due course ofjustice. I would ask the Law Minister if it is not enough if this is emmbodied in the definition itself. Suppose in sub-clause fc) (iii) of clause 2 we say substantially interferes or tends substantially to interfere with due course ofjustice then this clause 13 becomes

superfluous and 1 think our purpose will be served. Why should you define centempt and make it an offence and at the same time say in another section that in certain circumstances it is not punishable? Is it not better to include these words in the definition itself and remove clause 13?

1 found one thing while I read through the provisirns of this Bill. I do not know how far it is proper but I saw in the English law that not only contempt of courts but contempt

of Judges is also punishable. That 4 P.M. is omitted in this Bill. Is it necessary or not? That is a question which, according to me, should be considered by the House. Is it enough if contempt of court is made punishable? Suppose it is not contempt of court, but it is contempt of the Judge. Does it really interfere with the course of justice?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): In relation to the case.

SHRI K. P. MALLIKARJUNUDU: In relation to the case. It is not a case where the court as such comes under contempt. It is a case where the Judge, acting in a court of law, comes under contempt. That is why in the English law there is a provision for these two types of contempt, viz., contempt against Judges and contempt against courts. I request the lion. Minister to examine this question and see whether it is necessary to make this distinction and whether it is conducive to the proper administration of justice or not. With these few words, I would like to support the Bill. The law of contempt is long overdue and I congratulate the Law Minuter for having brought forward this measure even at thi-late hour.

SHRI BHUPESH GUPTA; Mr. Vice-Chairman, Sir, we are very happy that at long last, with the co-operation of the Minister of State for Parliamentary Affairs, we are in a position to undertake passing of this measure which was left in cold storage for quite some time now. There has been always hesitation on the part of the authorities to revise drastically the law of contempt of court, even though the press and the public have been demanding such radical changes in the law as it obtains now. Now, we have got a Bill which certainly marks, if I may say so, some improvement on the existing law. I wish it were much better than what it is today, but this is all that we could do due to hesitancy in the Joint Committee on the part of some people who are congenitally

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conservative in measures like this. I start with what we on behalf of two or three parties, have said in the Minute of Dissent. 1 will read out

"In the course of the deliberation of the Select Committee we came up against the wall of stiff bureaucratic resistance to any radical change in the original Bill. It was a hard job for many of us to make the bureaucrats including the Legislative counsel see our points in favour of such changes. Somehow or the other they could not bring themselves to understand what was happening in public life outside or even in the minds of many members of the Joint Select Conn Here was an exhibition ofregstNe commitment. Our work would have been easier and better accomplished if the officials had fallen in line with the thinking of the majority of the Members of the Committee, who had to put up a stiff fight and had to win every inch of the The experience has all the more convinced us that top bureaucrats must not be allowed to influence deliberations in a Select Committee in the name of giving "expert" opinion etc.

We must also add a word of our profound appreciation to the evidence given before the Joint Select Committee by several eminent jurists and journalists as well as the representatives of the Working Journalists Federation."

I mention this because it has some practical impact. In the Joint Salect Committee what we decide is the principle, what we decide is the policy underlying the legislative measure. The officials who come there should help us in implementing the decisions and the policies rather than trying to sell their own out-moded, moribund and conservative views to hinder advancement and progress. I think the Ministers in particular should in future be careful to ensure that in the Select Committee it is none of the business of the officials to influence the policy decisions. Certainly, if we go wrong on technical questions, they should help us and that help will be certainly welcome, and we would like to have their help on that because they understand technical things better than we do perhaps in some matters. But we should not countenance a situation when in the name of giving advice to the Minister or the Select Officers are not members of the Committee. Select Committee—there is an attempt to

push their wares, their stock. That should not bs done. Sir, I say this thing especially because I am speaking about a matter now sponsored by the Law Ministry. I have personal regard for the Law Minister, 1 have nothing against him. Therefore, he should not take it amiss. I was a little shocked when I learned that the Secretary of the Law Ministry of the Government of India went to Chandigarh to address a seminar in which he made a speech against part (e) of the Constitution. (25th Amendment) Bill. That was very improper for him to have done.

SHRI A. D. MANI: Who was he?

SHRI BHUPESH GUPTA: Mr. Gae.

It was reported in the Tribune dated the 8th November, 1971. According to our report, such matter has been brought to the notice of the Law Minister himself by some people. Anyway, I need not read, it, it will take What he said was-"without the time. constitutional validity, all these provisions"-Which I have referred to. Although the Bill has been sponsored by the Ministry, if such things were to be said, let them be said on the floor of the House. When Parliament is considering the Bill, is it permissible and open to the Law Secretary to go and address a seminar and then say, "...without the constitutional validity...", that "the matter was under consideration and changes might take place". Is it permissible, I should like to know. This should be made very clear. If that is so, then every Secretary can go. When we are discussing matters here, concurrently they can give expression and address people at seminars or even issue public statements saving that certain measures under the consideration of Parliament are not likely to be upheld by the Supreme Court or are not valied according to the Constitution and so on. Strange things are happening. Nobody pulls him up. And the same Law Secretary, Mr. Gae, publicly expressed opinion against the nationalisation of the sugar industry. He said that, although he knew that the members of the ruling party were pressing for the nationalisation of the sugar industry, although a decision had been taken. Even so he, gave opinion that the nationalisation of the sugar industry would not be right, would be wrong in law and would violate the Consttitution. That matter was referred to Attorney-General later and the Attorney-General gave the opinion. "No Parliament is competent to nationalise the sugar industry."

I am saying this thing not because 1 have got any personal grudge against this gentleman, I do not know him personally anyway. But if parliamentary principles are to be upheld. then your Secretary should not male such kinds of speeches, which amounts to canvassing opinion against the accepted policy of the Government, against a Bill of the Government which is before the House. I should like to know what steps the Law Mirister is taking. I do not know whether there is contempt of the Law Minister. If there was a law of contempt of the Law Minister, then your Law Secretary was guilty of committing that contempt of the Law Minister at Chandigarh when he questioned the Legal wisdom and the decision of the Law Minister who had introduced in the other House the Constitution (25th Amendment) Bill.

So, Sir, this matter should be looked into.

As far as the Bill is concerned, as 1 said, by and large we support it. But some observations I should like to make in this connection. We want a break with the past. At the time of the Non-co-operation Movement Shri Motilal Nehru appeared in a contempt of court case. 1 think he appeared in the Calcutta High Court at that time. He said, "My Lord,— Judges were addressed as My Lord. Even now they are addressed as such-prestige of the court is one thing and the vanity of the Judges is another. We respect the prestige." One Judge said "No, where the prestige of the court ends the vanity of the Judge begins." Now at least some remedy has been proposed herein this Bill. The British developed this system of contempt of court in the name of administration of justice in order to equip the court to oppress the people No wonder it was the greatest offence. No wonder even Mahatma Gandhi was punished for contempt of court. Many eminent men in our public life were held up under this Act. ShriBal Gangadhar Tilak and others had to bear the brunt of this heinous law, namely the Contempt of Court. This is something which was borrowed from England by the British with a view to carrying on their colonial rule, oppression, intimidation of the public and the prostitution of justice. That was done. And yet 25 years after independence we have to bear with the legacy of the British rule. Why should we have such a thing? Why should we do not away with such a thing, this kind of Law? I cannot understand. They developed the thesis of scandalising 'he court, who could scandalise the court?

Anything that emanated as a result of criticism of the court. As I said, the questioning of the wisdom of the court even in certain matters was taken up as an act of scandalising the court and punishable under the guise of the offeree under the Contempt of Court Act. That is what happened. Yet, we know the Judges who sat on the Benches at that time were themselves the greatest criminals in many respects. They had no respect for our culture. They had no respect for the dignity of the nation. They had no respect for the honour of our people. They had no respect whatsoever for the urges and aspirations of a people held under subjugation by brutal terror of a monstrous, imperialist regime. Yet these were the people who developed the edifice of what has come to be known as the law of contempt in this country. This should be demolished. If ever were a buldozer required to destroy a system of pernicious, heinous law, that should be the bull: dozer to be used against that atrocious and outregeous system of law of contempt created by an element which ruled our country for two centuries to our utter shame and dishonour. It should have been demolished by a more drastic measure than what we have got today.

You talk of radicalism and yet you bring halting measures. Sir, it is bound to be so. Mr. Gokhale, as a jurist, knows his iubject. He has been a Judge. Whether it was a right decision or a wrong decision in his life, I cannot say, but at the other end of the life, well, he has chosen to be a Minister of the Congress Government.

I presum that salvation is sought in the Ministry of the Congress Government rather than in the portals of the High Court or the Supreme Court. Anyway, Mr. Gokhale should know things better. 1 need not tell him about the origin of the law of contempt in our country. So, Sir, it should go. Why should the judges not be criticised? Are they angels? Why should they not be subject to criticism? I can criticise the President of India as 1 like. I can criticise the Vice-President of India. I can criticise, of course, very easily the Vice-Chairman of the House. But I cannot easily criticise any judge. without having the fear of the spectre of the law of contempt of court. Yet, some of the judges deserve to be strongly criicised and kept under surveillarce all the time. That is not interference with justice. That is promotion of justice. To uphold the ethicsof the judges by public vigilance and public criticism should be regarded in any

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dynamic society not as something amounting to contempt of court but as something amounting to fostering the courts of the land to healthy life and developing them in a better That is how it should be viewed. The judges can do anything they like. They can use any languages they like. They can behave in any manner they like. But we cannot say anything about ihem. They are above the reach of the common, even Members of Parliament or for that matter, even the Prime Minister of the country. Why should it he so? I stand for the independence of judiciary. But independence of judiciary should not amount to corruption in the judicial system, conservatism in the judicial system hindrance in the judicial system that obstruct social progress. Independence of judiciary should not mean licence to flout the opinion of the nation, the will of the nation, as has been done in some cases recently, even in the Supreme Court of the country, which necessitated amendments to the Constitution of the country. Independence of judiciary should not mean the serving of the vested interests and the monopoly capital and listening to the arguments only of the highly paid lawyers, Palkhiwala and the like. Independence of judiciary should imply a batter, comprehensive human understanding of what is going on in our social life, what the worries are of the common man. the man in the street, the man in the hovel, the man in the slum, the man in the gutter, the man who is hungry and starving You should understand their anxieties and sorrow. But you exercise your independence in a manner prejudicial to the bulk of the community, in the interest of a small number of people. That is what you have been doing. Yet, if I challenge this thing, 1 am supposed to be guilty of committing contempt of court. Please do not ring the bell. But our judges after retirement become directors of so many companies. A Chief Justice of the Supreme Court after retirement became a director of so many companies. That is not contempt of courl. .. (Time-bell rings)

SHRI A. P. CHATTERJEE (West Bengal): He has asked you not to ring the bell.

SHRI BHUPESH GUPTA: Kindly do not ring the bell, What is the use of ringing the bell? You should do what will be respected properly.

Now, Chief Justice B. P. Sinha, after retirement, became a director of so many companies.

I am shocked when I see a former Chief Justici of the Supreme Court going from a meeting o one board of directors to a meeting of anothe board of directors.

SHRI K. P. SUBRAMANIA MENC\* (Kerala): He was place-man of the Tatas.

SHRI BHUPESH GUPTA: Anyway, tin's is what is happening. Is it not contempl of court? Are you not putting the courts into disrepute by conduct of this kind? But it is permitted. Under our bourgeois system, under the capitalist systemoflaw, itispermitted. A judge can dr> anything after his retirement. Yet, if I say, "According to our information, this judge is gjing to be a director of, say, the Birla Company" two days before his retirement orone day before his retirement, I commit contempt of court.

And he does not commit anything. Where is the remedy? So. 1 say this thing has to be modified. Judges should be subject to criticism. My friend Shri Gokhale is asking. How can you bind them? We can bind them. Parliament can determine what shall be the powers of the Judges. Kindly refer to article 215 of the Constitution. Do not be frightened by the Constitution. We in Parliament have power to amend it. Every High Court shall be a court of record and shall have all the powers of such a court including the power to punish contempt of itself. Well define'contempt'. This Constitutional provision does not say that the law should be he thinks. Parliament can say what what constitutes contempt even in respect of 215 and bind the hands of the Judges ,o that they cannot have their own way. 1 know that in some cases the judges want to hold up people for contempt if the accused look at them angrily. That should not be the case. Therefore, we can settle this question. If Shri Gokhale thinks that there is some Constitutional difficulty, I wanttotell him that he has the power; only he should have the mind. You can change it. There is no diffiailty whatsoever.

Now I shall give you some of my experiences. You know the famous Blitz case in the Nagpur High Court. The man who convicted the editor of Blitz was h;mself acting as the lawyer of die person who brought the case in another context before he came to the Bench. Such things are happening.

About my own case I may tell you. 1 am also an editor of a paper. In that sense I am a journalist of sort.

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SHRI A. D. MANI: 1 have also suffered.

SHRI BHUPESH GUPTA: There is no sensible editor who has not come under the contempt of court beginning from Bala Gangadhar Tilak...

SHRI A. D. MANI : And ending with A. D. Mani !

SHRI BHUPESH GUPTA: So, I am an editor of a paper which is our Party organ. You are a reader of that paper, I know.

AN HON. MEMBER : How do you know that ?

SHRI BHUPESH GUPTA: There a caption an innocent caption was given about a court case.

SHRI P1TAMBER DAS: Parliament should not be made a forum for advertising any paper.

SHRI BHUPESH GUPTA: If I mention that paper, my fear is that you will speak against the paper and my paper will not sell. So, I am taking a risk. Still I say that a caption was there. It was nothing. You know our reporter takes it down, not in shorthand. Then he gives a report. It was nothing. But a hullabaloo was raised. Shri Chagla was engaged by them. 1 told Shri Chagla: "You are paid Rs. 10,000.1 f you are prepared to share it with me, I can commit contempt every day; I have no objection." Rs. 3,000 per cay was paid to him. That too in connection with a caption, just to challenge that caption in a court of law. Shri Chagla was mobilised by those people. And the case went on. We know where the money was coming frem. Actually, the income of the person who started the case against was Rs. 1,500. Where did he get Rs. 3,000 to pay to the lawyer every t'ay? It remains a mystery. But it is not a mystery. Everybody knew that the money was coming from the American Embassy: It was known in the Supreme Court. American Embassy retained lawyers in the Supreme Court for conducting a particular case against me. They did it. There are many other instances. Shri Namboodiripad made certain remarks about courts. You can discuss it ideologically or politically, if you like. And, Sir, it became

a contempt of the court. Why can't I criticise the bourgeoisie system? Why can't I critic-he the class system? Why can't I criticise the system that is serving the class interests, the interests of the big monopolists, the exploiting class? Why should I, on that account, be held respon sible on a charge of contempt of court? I cannot understand this, Sir. Therefore, Sir, I say tha', this law needs drastic changes. In fact, our judges should be subjected to criticism. In this connection. 1 would like to have Parli ament's jurisdiction, only Parliament's jurisdiction, notexecutivejutisdiction, extended in this respect, because the courts should not be above the will of the people. Therefore, Sir, I say that the hon. Minister should con sider the suggestion of mine. It may sound a little radical. It is this that the judges should be appointed on I he basis of a panel approved by Parliament. Out of that panel the judges should be appointed by the President.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Then, in that case, party considerations will arise.

SHRI BHUPESH GUPTA: Even now it comes. Even now party considerations arise. I wi'U tell you what happens. Now, there is the Chief Minister's recommendation.

SHRI K. CHANDRASEKHARAN: Sir, with your permission, may I ask him one question? A Minister is a parly politician. But the Moment he begins to function as a Minister, he is above party politics and he crosses the line of party politics.

SHRI BHUPESH GUPTA: Sir, since this question has been raised, I will tell you how judges are now being appointed. They are appointed on the recommendation of the High Court Chief Justice, the Home Ministry, the Home Minister, etc. and the Home Minister is the key figure here. Sir, 1 told you that instance whi.h I will never forget in life. I will not tell his name because I do not want to harm him. Sir, one day I went to Shri Pant's house. You know, Sir, he was very affect ionate towards me and so, he asked me to sit by his side.

SOME HON, MEMBERS: Which Pant?

SHRI BHUPESH GUPTA: Shri Govind Ballabh Pant. He asked me to sit by his side. Being a huge figure himself, he used to lie in a huge sofa like this and he asked me to sit by him and discuss. Suddenly a gentleman appeared in the room

SHRI A. P. CHATTERJEE: Where did you sit? On his head or at his feet?

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SHRI BHUPESH GUPTA: I do not know where I sat. Surely I did not sit on his head and I do not sit on the head of a person, such an elderly person like him. That may be the Marxist way of treating people. Anyway, Sir, I will come to the point. Suddenly, there appeared a person in the room and he started talking to him after touching his feet.

SHRI P1TAMBER DAS: Probably out of respect.

SHRI BHUPESH GUPTA: Out of respect or something else or whatever it is. I then came to know that he was a judge from a High Court. I asked Pantji who he was. He told me that he was from such and such a High Court. Now, Sir, there was a saying at that time. Now, my friend, Shri Mahavir Tyagi, is not here. He used to tell that there was a person whom he called the "touch feeter", who used to touch Pantji's feet-that is Tyagiji's English. It is his own English. For example, once Netaji said, "You cannot have the cheek in the tongue." It is just like that. Anyway, Sir, the question is one of canvassing for appointment and everybody knows that the Chief Ministers and the Union Home Ministers are very important figures in this respect. Therefore, if you bring in Parliament, when the panel is discussed, we shall say what we fee<sup>1</sup>, about each man.

SHRI A.D. MANI: Sir, I want to put a question to him. Would you like, Mr. Bi.upesh Gupta, when the panel is framed, to take the recommendations of the Chief Justice? Sir, Mr. Bhupesh Gupta is a very good politician and he is a great speaker. But he need be a great jurist. How do you know who is a urist and who is a 'awyer?

SHRI A.P. CHATTERJEE: Sir, Mr. Mani should know that every judge need not be a great lawyer. .. (Interruptions),

SHRI BHUPESH GUPTA: A judge should be knowledgeable. But do I need to be a jurist to understad that so and so is a good judge? Besides, consult your Surpeme Court judges, if you like. Bring in a panel of names here. We shall discuss it. We shall go into the merits and demerits of each case, and go into the question which of the judges is connected with big business, ".ofrjmnniaiiv connected or otherwise. So,

Sir, I am making this suggestion. It should be considered.

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When it comes to the amendments, my first suggestion will be that apology should be accepted, whether it is qualified or unqualified. It is not as if you are asking tooth for tooth. If a person has committed an offence but he apologizes, the matter should end. there should not beany imprisonment maximum Rs. 500, and nothing more...

SHRI PITAMBER DAS: I would like to know from Mr. Bhupesh Gupta: If the apology is more contemptuous than the contempt, even then has it also got to be accepted?

SHRI BHUPESH GUPTA: Well, Sir, then it is not an apology. Suppose my friend asks me to apologize; 1 have called him some name. Suppose I apologize to him, saying, 'You are not only that but you are other things also, tut if you are hurt I will apologize,' surely tl at is not apology. But let us not take absurd examples. Some people feel that they have done something wrong inadvertantly and they say that they did not intend to do that, and they give some reasons for that, and add that if still it is maintained as contempt of court they apologize, that should be accepted.

Sir.wefindthatin the case of civil contempt there is the expression 'wilful disobedier.ee', but in the case of criminal centempt the word 'wilful' is deleted, I think the word 'wilful' should be inserted here. Unless it is wilful, it should not be brought within the scope of (he offence.

Finally, Sir, one does not know whether a case is imminent or not. The whole area is thrown open for the judges to interpret. Therefore, Sir, I say that the amendment proposed by him should not bo pressed. He can discuss here. I am ready to discuss it with himforfindingsomesolution. This also should be seriously considered.

I also say that the judges should certainly be responsible for their actions. If they can punish the Prime Minister for contempt of court, a judge should also be liable to such punishment if in the name of running the court he is guilty of coutrageous behaviour and so on.

So these are some of the preliminary observations that I have made. I have much to say later in the course of the amendments, and

I do hope, Sir, the Bill will not deteriorate but improve as a result of the deliberations. In fact, we do not need any law of contempt at all. Our people do not need any law of contempt at all. What we need is more criticism. more vigilance, as far as the judiciary is concerned, by the public. We should not discourage this thing by this kind of law. But still if you must have the law, let us strike the best of the bargain and make the law as good as it can be. Sir, it is absolutely unnecessari to have a law of contempt in this country.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN ): Mr. Chatterjee.

SHRI A.P. CHATTERJEE: Sir, I may begin by saying that our discussion of this Bill is really proceeding in what I call an unreal atmosphere, because what has been stated by the hon. Law Minister, when he introduced the Bill, is that he is going to move certain amendments. Now, if he really moves the amendments, what are those amendments actually? Unless we see them....

SHRI H.R. GOKHALE: We have circulated them.

SHRI A. P. CHATTERJEE: Anyway, Sir, the atmosphere may be real, not unreal. Now, Sir, even in this real atmosphere I will make certain comments as far as this Bill as reported by the Select Committee is concerned. Before I make certain general observations I will make some comments upon some of the Clauses which seem to be a little anomalous or rather unreasonable. For example, Sir, I cannot but comment upon Clause 5 of the Bill. The hon. the law Minister would say that Cause 5 says

"A person shall not be guilty of contempt of court for publishing any fair comment on the merits of any case which has been heard and finally decided."

श्री नागेइवर प्रसाद शाही (उत्तर प्रदेश) : श्रीमन् आन् ए पौइन्ट आफ आर्डर । बिल के ऊपर लगभग एक घंटे से बहस चल रही है और अभी संसाधनों की प्रतिलिपि हम लोगों में बांटी जा रही है, आपके सामने बंट रही है। यह तमाशा कब तक चलेगा ?

उपसभाध्यक्ष (श्री अकबर अली खान) : वह कायदे के तहत हो सकता है तो होगा वरना नहीं ।

श्री नागेश्वर प्रसाद शाही : आपकी रूलिंग क्या है ? क्या यह कायदे के तहत में है ?

श्री जगदीश प्रसाद मायुर : आपने इजाजत दी है क्या ?

श्री नागेक्वर प्रसाद काही : विधेयक पर विचार जब समाप्त होने जा रहा है तब आप प्रतिलिपि बंटवा रहे हैं ।

श्री जगदीश प्रसाद माथुर : आपने इंजाज्त दी कि नहीं।

THE VICE CHAIRMAN (SHRI AKBAR ALI KHAN): The general practice is that up to the last minute, if there is something important, and the Chair and the House agree, it is distributed.

श्री नागेश्वर प्रसाद शाही : अब तो विचार समाप्त होने जा रहा है। आपको हाउस से पुछना चाहिए था।

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): When the Minister opened the debate he mentioned the fact that he is putting in this amendment. You now continue, Mr. Chatteriee.

SHRI A. P. CHATTERJEE: Now, Sir, I was referring to Clause 5 of the Bill. Clause 5 of the Bill says that a person shall not be guilty of contempt of court for publishing any fair comment on the merits of any case which has been heard and finally decided. Now, I do not know whether it is necessary at all in view of Clause 3, because Clause 3 says that the contempt will be on pending proceedings. And pending proceedings have already been defined. Actually, what is meant by pending proceedings is already there in Clause 3. This is one of the structural defects of the Bill if I may call it so.

Then, Sir, there are certain other anomalies of the Bill which I think are more serious. For example I do not find the definition of the

#### [ Shri A. P. Chatterjee ]

word 'court'. I think that is absolutely necessary for this reason that there have arisen cases in the various High Courts. I do not know whether in the Supreme Court this has come up or not but in the High Courts such cases have arisen wherein the question has been raised whether a particular Tribunal or a particular forum is a court or not and whether there is contempt of that Tribunal or not. Now this has given rise to conflicting decisions also. Now, if really we are wanting to codify the law of contempt then, this also should have been made clear, namely, what is meant by 'court', what is the definition of the word 'court'. I think that that has not been done here, and that is a very serious lacuna in my 1 do not know whether the Law Minister will see that this lacuna is removed, or not

Next, Sir, *I* may also comment as far as clause 16 is concerned. Now Clause 16 says that any judge, magistrate or other person shall also be liable for contempt of his own court. Now, that is good so far as it goes. But look at Clause 15. Clause 15 says'that in the case of a criminal contempt, other than a contempt referred to in section 14, a certain procedure has to be followed in order to bring it to the attention of the court itself.

Either the court can issue a rule for contempt on its own motion or on a motion by the Advocate General or the motion of any other person with the consent of the Advocate-General. The whole point is, if a Judge, for example, commits contempt of his own court, then what is the procedure? How can it be brought to the notice of a court, and to which court? As far as clause 16 is concerned, though it says that judge or a magistrate can also be sued for contempt of his own court, no procedure is laid down. I think that will create verygreat difficulties and serious anomalies.

## SHRI BHUPESH GUPTA: Suppose,

magisterale commits an offence outside, normally it does not go to a lower court. It goes to sorn,e other court. Supposing a judge or a magistrate commits a contempt of court, these things should be taken by the complainant to some other court.

SHRI A.P. CHATTERJEE: But as far as the magistrate or any subardinate judge is concerned, the proceedings\_are usual ly.taken to the High Court itself unless, of course, the magistrate or the lower subordinate judiciary decides under the particular provision of the IPC that it was committed in the face of the court. Under the IPC the subordinate judiciary can proceed against that particular person, but if it is to be under the Contempt of Courts Act, then, usually the magistrate or the subordinate judge refers it to the High Court for taking action under the Contempt of Courts Act as it then was. But the question is, supposing a High Court Judgecommits contempt of his own court, what shall we do? Clause 16 says it is contempt of court. A court does not consitsof the Judge alone; it consits of the Bench as well as the bar and the litigants. A courts is a colloective body and a judge is only a part of that collective body. If a High Court Judge commits a contempt of his own court, what shall he the procedure? It is not laid down. I think it is a verv serious lacuna as far as the Bill is concerned.

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point out another thing in Then I will also regard to clause 14, sub-clause (3) and (4). I think Mr. Mohan Kumaramangalam, as he then was advocate, gave evidence before this Committee and he strenuously argued, if I remember a right, that as far as the question of contempt of court is concerned, a person accused of contempt of court cannot be put on the same level as a criminal and, 'if he is not on the same level as a criminal, then you cannot put it in this fashion that pending the determination of the charge the court may direct that the person charged with contempt of court shall be detained in such custody as it may specify. Of course, the proviso has been put in by the Select Committee perhaps after this evidence of Mr. Mohan Kumaramangalam, that the court may discharge him after executing a bond with surety, that is to say, on personal recognizance bond. But then, why is it left to the discretion of the court? After all a person accused contempt of court is not a criminal; he will not escape; he will not flee away from the country. Is contempt of court such an offence that a person will flee away from the justice of the court? A provision should have been made that if a person is charged under clause 14, the man concerned must be let out on bail.

Now as far as sub-clause (3) of clause 3 is concerned, it says that:

"A person shall not be guilty of contempt of court on the ground that he has distributed a publication..."

But then this benefit will not apply to a particular person if the publication is a book or a paper printed otherwise than in conformity with the Press and Registration of Books Act, 1968 or if it is a newspaper which is not in conformity with the rules contained in section 5 of the said Act. I do not understand this kind of provision. As a matter of fact, if a leaflet is issued and if it is written by an author, I do not understand what is meant by the words, "if it is not published in conformity with the rules contained in the Act." Well, then the person who writes that leaflet will not get the benefit of this sub-clause (3) of clause  $\overline{3}$ , even if he at the time of distribution of the leaflet had no reasonable grounds to believe that it contained or was likely to contain any such matter. I think, this is an anomaly and the hon. Law Minister will look into this.

These are certain objections regarding individual clauses in the Bill, but my objection to the Bill is a little more fundamental. My objection is this that for all these years we have been tried for contempt of court ard the cent empt which has been defined in this Bill, that definition does not go very far. It is very vagueandwide. The definition itself is exactly on the same lines on which the courts have been awarding punishment for the contempt of courts. For example, look at the wording of clause 2(c) (ii)&(iii). It is mentioned:

"(ii) prejudices, or interferes or tends to interfere with, the due course of any judicial proceedings; or

(iii) interferes or tends to interfere with, or obstructs or tend to sobstruct, the administration of justice in any other manner".

Criminal contempt has been defined in this way. I am saving this because actuall: that is the criterion on which the courts have been punishing a person for their supposed offences for contempt of court. They are putting the contempt of court on this level and this difinition of contempt of court is so vague and wide that you can not any person whom you want to. Sir, I need not point out or draw your attention to the statement made by Mr. E. M. S. Namboodripad on the question of the judiciary. He also gave evidence before the Joint Select Committee and what he said is this in short that as far as the judiciary is concerned, he thought that the judiciary or the judicial administration is an administration which has class bias. That is a brief summary of what he said. He said

that as far as judiciary is concerned, it is part of the State structure and the State structure itself reflects the class interests of a particular class and if it reflects the class interests of that class, then the judiciary also must be clearly with that bias. So, Sir, if we put the same thing once again, then I think that this definition is no definition at all. Rather it puts the old idea on a more solid base.

In this connection, 1 may say that as far as this question is concerned, this question has been gone into by certain jurists and 1 can point out that if the Joint Select Committee or the persons who drafted the Bill had looked into the concept that was sought to be given to the words "contempt of court" by the jurists in England from which they are drawing inspiration, had they done so, at least they could have given a little better and concrete form to the definition. I am reading from the book "Contempt of Court" by Oswdd, at page 48—where it is said on the basis of the decision Given in the case in re Bahama Islands that:

"General criticisms on the conduct of judge, not calculated to obstruct or interfere with the course of justice orthe due administration of the law in any particular case, even though libellous, do not constitute a comtempt of court."

That was decided in England as early as 1893. Now, Sir, what I am saying is this. That should have been the definition of contempt of court. That should have been put in. If it is a general criticism, may be a general criticism of the judicial administration itself, if it does not refer to the decision in any particular case, if it does not concern any particular proceeding, then it will not be contempt of court as the House of Lords in England has decided. Instead of that we find a definition which will put the entire thing again in the hands of the Judges. The Supreme Court for example has punished and convicted Mr. E. M. S. Namboodiripad for that particular statement which he made about the class character of the judiciary. Therefore 1 say that this Contempt of Courts Bill is very defective and ineffective. (Time-bell rings). Sir. I am finishing. 1 am not going to put up with this bell ringing any longer; it rather jars on my nerves. The Law Minister was not here and therefore I am repealing it. The House of Lords in 1883 in the case in re Bahama Islands—this is quoted by Oswald in his book Contempt of

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Court-has said "General criticisms on the conduct of a Judge not calculated to obstruct or interfere with the course of justice or the due administration of the law do not constitute contempt of court." 1 think that should have been the definition of contempt of court. That is to say, if a particular criticism does not refer to any particular proceeding pending in any court of law, if it does not refer to any particular case, if it does not affect any decision in a particular case between two parties, then it should not be regarded as contempt of court. You know the Supreme Court has considered as contempt of court even such a statement as that made by Mr. Namboodiri-pad where he said that the judiciary as part of the State structure is biassed with class prejudice. I think that kind of general criticism should have been kept out of contempt of court. I would therefore appeal to the Law Minister to see that this is done. He has brought in amendments and it does not prevent him from bringing other amendments too. In view of this decision of the House of Lords by which the Advocates of the Bar swear, general criticism on the conduct of a Judge without reference to any particular proceeding may be kept out of the mischief of contempt of court either in the Supreme Court or in the High

SHRI A. D. MANI: Sir, 1 would like to take 15 minutes and 1 would make only four points. I have had a good deal of experience of the Contempt of Courts Act.

SHRI PITAMBER DAS: Shall we continue after Mr. Mani's speech zlso?

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS AND IN THE MINISTRY OF SHIPPING AND TRANSPORT/

संसदीय

### कार्य विभाग तथा नौबहन और परिवहन मंत्रालय में राज्य मंत्री

(SHRIOM MEHTA): Yes.

SHRI A. D. MANI: Sir, I myself have contributed two cases to the Contempt of Court case law. One is D. P. Mishra and A. D. Mani vs. Hawkins and Powell which is a celebrated case and another is the chooki-dan case in Rajwade vs. A. D. Mani. I have also faced some prosecutions for contempt of court.

Sir, I welcome this Bill. But a large number of us do not know what is an offending matter. Here it says any matter which tends to interfere with or tends to obstruct. Now I would like the Law Minister to write to the Chief Justice of India and the Chief Justices of the various High Courts to make the judgments available for inspection of the members of the press because we are the people concerned about this matter. I would like to mention that even in Nagpur High Court when he was High Court Judge there we had difficulty in getting access to judgments. Unless we know what judgments have been delivered, how can we keep abreast of the decisions given by courts from time to time?

The second point which I would like to make is that the Bill makes provision for accurate and fair reporting. Many of us can be correct. To be accurate means you must be literally accurate. That means that there must be a verbatim reproduction of the judgment, which is very difficult for a newspaperman to do. I would like him to accept an amendment from this side of the House which has been moved by Bhupesh Gupta, namely, correct proceedings. This can be understood, but not accurate proceedings.

The third point 1 would like to make is that the hon. Minister, when he thinks about contempt of court, should also bear in mind how Judges behave in courts of law. I was present in the Supreme Court when Mr. Setalvad was the Attorney-General many years ago. One Judge told an advocate "Shut up your trap". I know the name also. Mr. Setalvad was there

SHRI II. R. GOKHALE: Name.

SHRI A. D. MANI: Mr. Bhagawati said: "Shut up your trap". The lawyer said: "If this is your case...... " Then, he said: "What do you mean by if this is your case? You. say I am prejudiced." The man was thrown out of court. I would like to mention another case. Mr. Gokhale was a Judge of the Nagpur High Court. At that time there was a Judge. One of the parties arrived late because he could not get a rickshaw to come over. He said that he was sorry. He said: "You are a cad." This was said in a court of law.

SHRI H. R. GOKHALE: Why do you not tell his name?

SHRI A. D. MAN1: I would write to 'you. I do not want to scandalise the Judge here. I want you to take up the matter with the Chief Justice of Bombay. That man is known to be using such language to a large number of people and he has been continued for ten years. We must have some defence against Judges also. Sir, you yourself have been a lawyer. 1 was present when the Supreme Court was housed in this building. When a case was being argued, the Chief Justice, a very big man, a very eminent person-I do not want to mention his nameasked the Attorney-General: What case have you got? Is that the way to talk to lawyers? Is that the way to assure litigants that they are getting a fair deal? These gentlemen are protected by the contempt of court law. We have also got to be protected against contempt by Judges. We must also have some kind of law.

SHRI SHEEL BHADRA YAJEE (Bihar): Chandni Chowk.

SHRI A. D. MANI: Somebody said: This is not Chandni Chowk. I would very respectfully suggest to the hon. Minister to forward the proceedings to the Chief Justice Mr. Sikri and ask him to draw up a code of conduct for Judges. Judges are treating lawyers shabbily in courts of law and they say: You are wasting my time. That has been said many times—is it not? When the case is being argued they say: You are wasting my time. Is that the way to make a man feel that he is getting a fair deal?

The fourth point I would like to make is that labour courts should also be excluded from the purview of this Bill. The labour courts have been called conciliation courts by one of the colleagues of Mr. Gokhale. Mr. Justice Abhyankar. He does not call them labour courts, but calls them conciliation courts. In a labour Court lawyers are not allowed to appeal in order that there may be a dialogue between the employer and the employee, so that both of them can settle matters not by arguing points of law but by mutual understanding. I want the Minister to make a surprise visit to the labour courts, to see the intimacy with which employers' representatives and the workers' representatives meet the Judge in the Chamber before the court begins. Now, if this is the way in which the labour courts or conciliation courts work, there is full justification for excluding

labour courts. In clause 21 Nyaya Pancha-yats and other village courts have been omitted.

SHRI H. R. GOKHALE: There is a misapprehension. I am sorry, I do not want to interrupt you. There are many forums which are called courts, but it is a well-established principle that every forum which is called a court is not a court.

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A court may have all the trappings and paraphernalia of a court. In fact, a labour court has been held not to be a court. Therefore, for the purposes of contempt, a labour court will not be included even under the existing law.

SHRI A. D. MANI: I want you to put it down because I will also give one other case of Nagpur.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): He has conceded that.

SHRI A. D. MANI: I want to make it clear because if you want to keep the spirit of conciliation, you must specifically put it. You cannot apply it to a village court or a *Nyaya Panchayat*. You have moved so many amendments. Remove the labour courts also because you bring in a formal........

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): You need not labour that point.

SHRI A. D. MANI : He accepts that > I am very happy, Sir, that he accepts.

There is punishment of Rs. 2000 fine which has been prescribed in the Bill which is totally unnecessary. The contempt of court law is to maintain the majesty of the courts of law. We do not want the courts to be scandalised. We do not want to fleece money from the people for defying the judges. A conviction for contempt of court is in itself enough to lower him in the estimation of the public. When a judge has got the power to put me in custody and keep me imprisoned for one or two days, then it is sufficient punish-mentforme. I was surprised that Mr.Bhupesh Gupta was asking for Rs. 500 fine. 1 do not want Rs. 500 fine.

SHRI BHUPESH GUPTA: 1 said, not more than Rs. 500.

SHRI A. D. MANI s 1 do not want even Rs. 500. Even one day's imprisonment is a conviction, it is a stigma on me.

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SHRI BHUPESH GUPTA: 1 do not want any contempt of court law at all.

SHRI A. D. MANI: The other point that I would like to make is this. 1 would like the hon. Minister to listen to this point too. I would like him to bear in mind that when contempt is committed in the presence of the court itself and this has been provided for in the Bill-and an aggrieved party wants it to be heard by some other judge and the court is satisfied that he has a case, you should give him an opportunity of his case being heard. But in that case, the judge must be examined as a witness. 1 do not want these written statements of judges to be considered as a part of evidence. When a judge behaves in a way which lowers the dignity of a court of law and one of the litigants files an application for contempt of court against him, he should come like an ordinary citizen. When the President of India was there for 17 or 18 hours and was cross-examined in the Supreme Court, how are these judges more supreme than the President? (Interruptions) This is what they say on record. 1 want the Ministe to tell us that here is no bar whatever to a judge being examined as a witness by the litigant. When a man is called 'cad' in a court of law and the other man denies it, that is not sufficient. He must put up as a witness and be asked whether he has said that. You must allow him to be examined. I want the British theory of the supremacy of the judiciary and the special esteem that the judiciary enjoys in the eyes of the public to remain. I do not want to revert to the American system where the people elect the judges. But the judges must also feel themselves as humble people. I was very happy to hear from the lips of Chief Justice, Mr. Hidayatullah, himself that when he was called to the court in that attempted stabbing case, the magistrate offered him a chair. He refused the chair. He said. "I have come as a witness. I will take my witness stand." I am not casting any reflection on other persons who are offered chair on account of old age or infirmities. But that as done by the Chief Justice. I would like the hon. Minister, therefore, to tell us, when replying to the debate, whether it is the intention of the Bill that where a judge is accused of contempt of court by his own behaviour, lie will also be examined as a witness.(Time-bell rings). .

Sir, finally I would conclude by saying that I do not agree with my friend, Mr. Arun Prakash Chatterjee, who is a lawyer of reputation in Calcutta, that the definition of contempt of court is unsatisfactory. It is very clear that when Judges are interfered with the due course of judicial proceedings and if a man goes on shouting or he goes on saying "What kind of a Judge you are and so on", it is scandalous. This is well understood. But how to bring it to that shape is very difficult to understand at this stage.

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Sir, the judiciary is under attack in this country because of certain judgments delivered by the Supreme Court which do not respect the feelings of the people. I am sure the people also want to respect the Supreme Court. How the Supreme Court should be reformed is a different matter. But we should not encourage the politician to undermine the judiciary. That privilege belongs to the Members of Parliament to obstruct the proceedings of the House because we are representatives of the people; we are not lawyers or Judges. But we cannot give this privilege to people who appear in courts of

I, therefore, feel that this definition is very well drawn up.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Thank you.

SHRI A. D. MANI: I would like to mention to the Minister that after a Bill has been reported by the Joint Select Committee I have never seen a sheaf of amendments being given by the Minister.

SHRI M. N. KAUL (Nominated): To improve the Bill further.

SHRI K. CHANDRASEK.HARAN: To improve it, but not to negative it.

SHRI A. D. MANI: The only thing is there are amendments which seek to water down the Joint Committee's recommendations. When the time of voting comes 1 would mention to the Minister that once the Joint Committee has exercised its wisdom, he should honour the report of the Committee in spirit and not bring amendments to the various clauses which water down the amendments.

BHUPESH GUPTA: SHRI agree. Let them withdraw all the amendments.

you. I am only asking him...

Contempt of Courts

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): Minister.

SHRI H. R. GOKHALE: Mr. Vice-Chairman' Sir, since the time is very short I will hegin my reply on Monday. Kindly allow me to complete it on Monday. There are various points made and some of them are important points...

SHRI BHUPESH GUPTA: On a point of order. Therefore, the discussion is not concluded. Reply tomorrow because the Members have gone away.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): He has begun.

SHRI BHUPESH GUPTA: He has got up already. If he could get up he can sit down also. Simple thing. All right if he wants to reply tomorrow, some Members would like to speak. They should be allowed to do so.

SHRI OM MEHTA: They can speak in the third reading. (Interruption).

SHRI BHUPESH GUPTA: Now you cannot call him. It is past Five.

THE VICE CHAIRMAN (SHRI AKBAR ALI KHAN): He had already started by saying that as there are many points he would take time and therefore, he should be permitted to speak on Monday. I permitted him.

SHRI BHUPESH GUPTA: Mr. Vice-Chairman, he has not replied. He just got up.

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): All right. If you want you can say a few words.

SHRI BHUPESH GUPTA: No. I do not want. Then you take the permission of the House to sit longer. It is already 5 o'clock. The time is 6 o'clock from Monday, not from today. He has not said anything. He wanted

SHRI A. D. MANI: I am nol asking, your advice. You have given the right advice. I fully sympathise with you; I fully sympathise with him. Therefore, kindly say "The House stands adjourned till tomorrow." That is enough.

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THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): He has started his reply...

SHRI BHUPESH GUPTAS On a point of order, Sir. How has he started? He has not started. If he has started, let him continue.

SHRI K. CHANDRASEKHARAN: Let him continue and finish.

SHRI BHUPESH GUPTA: If you have started, finish your speech. You cannot have it both ways.

(Interruption)

SHRI H. R. GOKHALE: I said 1 would complete my reply on Monday for one simple reason that many points, some of them of importance, have been made in the course of this debate—some of the important points have been made by Mr. Bhupesh Gupta himself-and I thought that if the reply has got to be a genuine reply, it would be proper that the Minister who replies should deal with all those points. Therefore, I suggested that I may complete my reply on Monday.

SHRI BHUPESH GUPTA: That is why I also said that since he thinks my points to be important, his thought process should begin with my points...

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): He has paid you full compliments, that your points are so material that he would deal with them. Now you better sit down.

SHRI BHUPESH GUPTA: Compliments are all right, but if some people want to speak on Monday, why should they not be allowed?

THE VICE-CHAIRMAN (SHRI AKBAR ALI KHAN): They can speak on amendments and in the third reading. There is no worry about that.

SHRI BHUPESH GUPTA: All right. He has said he would consider this thing. I will see on Monday whether he has a constructive mind or a destructive mind.

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SHRI H. R. GOKHALE: I said I will consider the important points.

SHRI OM MEHTA: Sir, he will complete his reply on Monday.

THE VICE-CHAIRMAN (SHRI AKBAR AL1 KHAN): The Minister will complete his reply on Monday.

The House stands adjourned till 11 A. M. tomorrow.

> The House then adjourned at thirteen minutes past live of the clock till eleven of the clock on Friday, the November, 1971.